

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6900
ANSWERED ON:08.05.2015
ADMISSION OF PATIENTS IN MENTAL HOSPITALS
Singh Shri Hukum

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the Grant-in-Aid and other financial assistance given to various States/UTs for mental hospitals and mental health authorities during the last year, State/UTwise including Uttar Pradesh;
- (b) whether these hospitals do not admit mentally-ill patients from other States/UTs for indoor treatment;
- (c) if so, whether any order/instruction has been issued by the Government to these hospitals not to admit the mentally ill patients from other States/UTs and if so, the details there of along with the reasons therefor;
- (d) whether the Government has received complaints from any quarters including National Human Rights Commission against these hospitals regarding refusal to admit mentally-ill patients from Uttarakhand for indoor treatment in the recent past; and
- (e) if so, the details thereof along with the action taken thereon and the outcome thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a): The Ministry had released Rs. 61.56 crores for the implementation of the District Mental Health Programme in 74 districts of the country during the last year. However, funds could not be released to the States/UTs for Mental Health Institutions and Mental Health Authorities during the last year as the Scheme for tertiary level activities was under revision for extended coverage and inclusion of additional components and the same was approved in December, 2014.

(b) & (c): Health is a State subject and mental hospitals in the States/UTs except the three Central Government Mental Health Institutions are managed by the respective State Governments/UTs.

Admission of a mentally-ill person is governed by the provisions contained in the Mental Health Act, 1987. The Central Government has not issued any instructions to the State Mental Health Institutions for not admitting patients from other States/UTs.

(d) & (e): As per available records, no complaint has been received in the recent past regarding refusal by State Mental Health Institutions to admit mentally-ill patients from Uttarakhand for indoor treatment.